

**Before the Court of Assisant Collector Second Grade, Sundernagar,
District Mandi (H.P.)**

Case No./Year : 807724/2026

Date of hearing : 25-06-2026

In the matter of :

1. Nagender *Alias* Nageshwar Sharma s/o Lt. Sh. Balhu *Alias* Jai Ballabh, Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi, Himachal Pradesh-175 018 . *Applicant*.

Versus

1. Kala Devi w/o Lt. Sh. Bansi, Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar, Distt. Mandi (H.P.)-175 018, 2. Nagender s/o Lt. Sh. Bam Dev, Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar, Distt. Mandi (H.P.)-175 018, 3. Daya Devi d/o Lt. Sh. Bam Dev, w/o Sh. Dharam Chand, Village Mohtla, P.O. Balt, Tehsil Balh, District Mandi, Himachal Pradesh, 4. Meera Sharma d/o Lt. Sh. Bam Dev, w/o Sh. S.K. Sharma, Village Dhanotu, P.O. Mahadev, Tehsil Sundernagar, District Mandi, Himachal Pradesh, 5. Durga Sharma d/o Lt. Sh. Kali Dass, w/o Sh. Joginder, Near Cinema Chowk, Bhojpur, Tehsil Sundernagar, District Mandi Himachal Pradesh, 6. Nitin Sharma s/o Lt. Sh. Shiv Kumar, Village Salab Kot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi, Himachal Pradesh-175 018, 7. Mridul Sharma d/o Lt. Shiv Kumar, village Salab Kot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi, Himachal Pradesh-175 018, 8. Lata Devi w/o Lt. Sh. Shiv Kumar, Village Salab Kot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi, Himachal Pradesh-175 018, 9. Nilamber s/o Late Smt. Rumati @ Arundhati, Village Punghru, P.O. Sundernagar-1, District Mandi, 10. Yash s/o Late Sh. Rajeev Kumar, Village Punghru, P.O. Sundernagar-1, District Mandi, 11. Himani d/o Sh. Rajeev Kumar, Village Punghru, P.O. Sundernagar-1, District Mandi, 12. Priya d/o Sh. Rajeev Kumar, Village Punghru P.O. Sundernagar-1, District Mandi, 13. Godavari w/o Late Sh. Lekh Raj, Village Punghru, P.O. Sundernagar-1, District Mandi, 14. Sunita d/o Late Sh. Lekh Raj, Village Punghru, P.O. Sundernagar-1, District Mandi, 15. Krishna w/o Late Sh. Rattan Lal, Punghru, P.O. Sundernagar-1, District Mandi, 16. Raj Kumari d/o Late Sh. Rattan Lal, Village Punghru, P.O. Sundernagar-1, District Mandi, 17. Savitri Devi w/o Sh. Basudev, Village Punghru, P.O. Sundernagar-1, District Mandi, 18. Rohit s/o Late Sh. Basudev, Village Punghru, P.O. Sundernagar-1, District Mandi, 19. Dipika d/o Late Sh. Basudev, Village Punghru, P.O. Sundernagar-1, District Mandi, 20. Dharma Devi d/o Late Sh. Rattan Lal, Village Punghru, P.O. Sundernagar-1, District Mandi, 21. Tanuja d/o Late Smt. Bhavana, d/o Late Sh. Rattan Lal, c/o Lalit Kumar, V.P.O. Khakhriyana, Tehsil Balh, District Mandi (H.P.), 22. Rita Devi d/o Late Smt. Bhavana, d/o Late Sh. Rattan Lal, c/o Sh. Puran Chand, r/o V.P.O. Galma, Tehsil Balh, District Mandi (H.P.), 23. Poonam Kumari d/o Late Smt. Bhavana, d/o Late Sh. Rattan Lal, c/o Sh. Puran Chand, r/o Gulam, Tehsil Balh, District Mandi (H.P.), 24. Nabh s/o Lt. Sh. Harnagarbh, Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi H.P.-175 018, 25. Bhama s/o Lt. Sh. Harnagarbh, Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi H.P.-175 018, 26. Smt. Banti d/o Lt. Sh. Harnagarbh, Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi H.P.-175 018, 27. Smt. Gidh d/o Lt. Sh. Harnagarbh, Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi H.P.-175 018.

Proclamation Notice :

Whereas, a petition for partition of joint land comprised in Khata No. 244, Khatoni No. 374, Khasra No. Kitta 17, area measuring 4391.00 Sq. Mts. situated at Muhal Bari/26/9 Tehsil Sundernagar, District Mandi, is pending adjudication before this Court.

And, whereas, service upon the above-named respondents could not be effected through ordinary modes of service despite repeated efforts and it appears that respondents are avoiding are avoiding service. Further, applicant has failed to furnish the correct and complete addresses of the respondent No. 24 to 27 and has expressed his inability to provide the same. It is proved to the satisfaction of this Court that service upon the above mentioned respondents could not be effected through ordinary modes of service.

Therefore, by way of this proclamation, the above-named respondents are hereby informed that the aforesaid partition proceedings are pending before this Court the respondents are directed to appear in person or through duly authorized counsel before this Court on 25th of June 2026 at 11.00 ^{A.M.}, failing which the case shall be proceeded with *ex parte* in accordance with law.

This proclamation is being issue under the relevant provisions of law for effecting service upon the aforesaid respondents.

Given under my hand and seal of the court on this day of 04th of May, 2026.

Seal.

Sd/-
*Assisant Collector Second Grade,
Sundernagar, District Mandi (H.P.).*

**Before the Court of Assisant Collector Second Grade, Sundernagar,
District Mandi (H.P.)**

Partition Case No./Year : 807759/2026

Date of hearing : 25-06-2026

In the matter of :

Nagender *Alias* Nageshwar Sharma s/o Lt. Sh. Balhu *Alias* Jai Ballabh, Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi (H.P.) *Applicant.*

Versus

1. Nagender s/o Lt. Sh. Bam Dev, Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar, Distt. Mandi (H.P.)-175 018, 2. Smt. Daya Devi d/o Lt. Sh. Bam Dev, w/o Sh. Dharam Chand, Village Mohtla, P.O. Balh, Tehsil Balh, District Mandi, Himachal Pardesh, 3. Meera Sharma d/o Lt. Sh. Bam Dev, w/o Sh. S.K. Sharma, Village Dhanotu, P.O. Mahadev, Tehsil Sundernagar, District Mandi, Himachal Pradesh, 4. Smt. Durga Sharma d/o Lt. Sh. Kali Dass, w/o Sh. Joginder, Near Cinema Chowk, Bhojpur, Tehsil Sundernagar, District Mandi Himachal Pradesh, 5. Nitin Sharma s/o Lt. Sh. Shiv Kumar, Village Salab Kot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi, Himachal Pradesh-175 018, 6. Mridul Sharma d/o Lt. Shiv Kumar, village Salab Kot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi, Himachal Pradesh-175 018, 7. Lata Devi w/o Lt. Sh. Shiv Kumar, Village Salab Kot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi, Himachal Pradesh-175 018, 8. Yash s/o Late Sh. Rajeev Kumar, Village Punghru, P.O. Sundernagar-1, District Mandi, 9. Himani d/o Sh. Rajeev Kumar, Village Punghru, P.O. Sundernagar-1, District Mandi, 10. Priya d/o Sh. Rajeev Kumar, Village Punghru P.O. Sundernagar-1, District Mandi, 11. Godavari w/o Late Sh. Lekh Raj, Village Punghru, P.O. Sundernagar-1, District Mandi, 12. Sunita d/o Late Sh. Lekh Raj, Village Punghru, P.O. Sundernagar-1, District Mandi, 13. Krishna w/o Late Sh. Punghru, P.O. Sundernagar-1, District

Mandi, 14. Raj Kumari d/o Late Sh. Rattan Lal, Village Punghru, P.O. Sundernagar-1, District Mandi, 15. Savitri Devi w/o Sh. Basudev, Village Punghru, P.O. Sundernagar-1, District Mandi, 16. Rohit s/o Late Sh. Basudev, Village Punghru, P.O. Sundernagar-1, District Mandi, 17. Deepika d/o Late Sh. Basudev, Village Punghru, P.O. Sundernagar-1, District Mandi, 18. Tanuja d/o Late Smt. Bhavana, d/o Late Sh. Rattan Lal, c/o Lalit Kumar, V.P.O. Galma, Tehsil Balh, district Mandi (H.P.), 19. Rita Devi d/o Late Smt. Bhavana, d/o Late Smt. Rattan Lal, c/o Sh. Puran Chand, r/o V.P.O. Galma, Tehsil Balh, District Mandi (H.P.), 20. Poonam Kumari d/o Late Smt. Bhavana, d/o Late Sh. Rattan Lal, c/o Sh. Puran Chand, r/o Gulam, Tehsil Balh, District Mandi (H.P.),

Proclamation Notice :

Whereas, a petition for partition of joint land comprised in Khata No. 247, Khatoni No. 378, Khasra No. 12, area measuring 307.00 Sq. Mts. situated at Muhal Bari/26/9 Tehsil Sundernagar, District Mandi, is pending adjudication before this Court.

And, whereas, service upon the above-named respondents could not be effected through ordinary modes of service despite repeated efforts and it appears that respondents are avoiding service.

Therefore, by way of this proclamation, the above-named respondents are hereby informed that the aforesaid partition proceedings are pending before this Court the respondents are directed to appear in person or through duly authorized counsel before this Court on 25th of June 2026 at 11.00^{A.M.}, failing which the case shall be proceeded with *ex parte* in accordance with law.

This proclamation is being issue under the relevant provisions of law for effecting service upon the aforesaid respondents.

Given under my hand and seal of the court on this day of 04th of May, 2026.

Seal.

Sd/-
Assisant Collector Second Grade,
Sundernagar, District Mandi (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, तहसील जोगिन्द्र नगर, जिला मण्डी (हि0प्र0)

मिसल नं0 : 27/2026

तारीख मजरूआ : 29-05-2026

तारीख पेशी : 27-06-2026

Sharmila Devi d/o Sh. Kishori Lal, r/o Village & P.O. Dohag, Tehsil Joginder Nagar, District Mandi, H.P. . .Applicant.

Versus

General Public

. .Responent.

An application u/s 13 (3) of Birth & Death Registration Act.

Sharmila Devi d/o Sh. Kishori Lal, r/o Village & P.O. Dohag, Tehsil Joginder Nagar, District Mandi, H.P. ने इस न्यायालय में आवेदन पत्र/शपथ-पत्र गुजार कर यह अनुरोध किया है कि उस

का जन्म दिनांक 16-04-1980 को हुआ था लेकिन उसकी जन्म तिथि ग्राम पंचायत ढेलू के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं हुई है। लिहाजा इसे दर्ज करने के आदेश दिए जाएं।

अतः सर्वसाधारण को इस अखबारी इश्तहार के माध्यम से सूचित किया जाता है कि अगर किसी को उपरोक्त प्रार्थिया के दावा बारे किसी प्रकार का कोई उजर/एतराज हो तो दिनांक 27-06-2026 को प्रातः 10.00 बजे अधोहस्ताक्षरी के समक्ष असालतन व वकालतन प्रस्तुत कर सकता/सकते हैं। आम जनता की ओर से उपरोक्त दिनांक एवं समय तक कोई भी उजर/एतराज प्रस्तुत न होने की सूरत में उनके विरुद्ध एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 29-05-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
जोगिन्द्र नगर, जिला मण्डी (हि0प्र0)।
